

(22)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/02/2018 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : CA/37/IB/2018
PETITION NUMBER : CP/511/IB/2017
NAME OF THE PETITIONER : V. NAGARAJAN
NAME OF THE RESPONDENT : K.SUBBURAJ & ANR
UNDER SECTION :

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

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| ① | Subhith Pauthasanthi | counsel for
petitioner R.G. R/H. | Kory. |
| ② | R. Ashwanth | Counsel for 1 st & 2 nd
respondents | Dwain |
| ③ | K. Muthu & SR Indu | Counsel for 5, 6 & 13 | A. R. - 1 - L |
| ④ | V. N. Balakrishna | Counsel for 2, 4, 7 & 9 | H. D. - 1 - T |
| ⑤ | R. Subramanian | Counsel for
Applicant | Subramanian. |

ORDER

Counsel for RP present. Counsels for R1, R2, R3, R4, R5, R6, R7, R8, R9, R13 and R14 are present. No representation on behalf of R10, R11 and R12. Counsel for the Applicant has submitted a memo along with proof of service on all the Respondents except R5 and R8. In spite of the services on R10, R11 and R12, there is no representation on behalf of the said Respondents. It appears that R10, R11 and R12 are not interested to pursue the matter. The service of notice effected on them is held sufficient. Therefore, R10, R11 and R12 are proceeded *ex parte*. Counsels for other Respondents are directed to file reply before next date of hearing by providing a copy to the Counsel for the RP. Matter is posted for arguments. Put up on **21.02.2018 at 10.30 A.M.**

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(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)

ghk